

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 16th day of October, 2000

CORAM:- Hon'ble Mr. Rafiq Uddin, Member- J.
Hon'ble Mr. S. Biswas, Member- A.

Orginal Application No. 1062 of 2000.

Vijai Bahadur Saxena, S/o Late M.P. Saxena
R/o J.H. 1, Naveen Nagar, Moradabad.
Presently posted as Deputy Office Superintendent,
Audit, Central Excise Division, Moradabad.

..... Applicant.

Counsel for the applicant:- Sri K.C. Sinha
Sri Ashish Srivastava

V E R S U S

1. Union of India, through the Secretary,
Central Board of Excise & Custom, New Delhi.

2. The Commissioner, Custom & Central Excise,
Meerut-II.

3. Sri R.N. Saxena, Enquiry Officer,
Superintendent, Central Excise, Meerut.

..... Respondents.

Counsel for the respondents:-

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O R D E R (Oral)
(By Hon'ble Mr. Rafiq Uddin, J.M.)

The applicant has moved this application for seeking direction to the respondent No. 3 to submit enquiry report and to the respondent No. 2 to pass the final order forthwith in view of the representation dt. 30.08.99 and 08.03.2000.

2. According to the applicant the memo of charge was served to the applicant on 04.02.94 under rule 14 of C.C.S (C.C.A) Rules 1965 with the allegations that some valuable documents kept in the duly locked and sealed ^{nestolen} steel almirah in the possession of the applicant. The applicant is going to be retired in the year ,2001 but the enquiry officer has not submitted his report or findings despite the facts that the disciplinary proceedings were completed in the year 1998.

3. Considering the facts and the circumstances of the case, the O.A is disposed of with the direction to the respondent No. 3 to dispose of the representation of the applicant dt. 30.08.99 and 08.03.00 within a month from the date of communication of this order to him.

4. There will be no order as to costs.

S. R
Member- A

Rafiquddin
Member- J

/Anand/